

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins.) No. 1368 of 2022

IN THE MATTER OF:

Mohan Bhandari

....Appellant

Vs.

Asset Reconstruction Company (India) Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Sandeep Bajaj, Ms. Aakanksha Nehra, Ms. Shalaka Garg, Mr. Devansh Jain, Advocates.

For Respondents: Mr. Prateek Kumar, Mr. Rohit Ghosh, Ms. Raveena Rai, Advocates

ORDER

18.04.2023: Heard Learned Counsel for the Appellant.

This appeal has been filed against the order dated 11.11.2022 passed by the Adjudicating Authority by which Section 7 application has been admitted. The additional documents have been filed by the Appellant where the letter dated 10.04.2023 issued by the Respondent has been brought on record where 'No Dues Certificate' has been issued by the Respondent and it has been stated in the certificate that the entire settlement amount has been received by the Respondent.

2. In view of the aforesaid, we see no reason to continue with the CIRP any further. The additional documents is taken on record. The order dated 11.11.2022 is set aside. The Appellant undertake to make the payment of necessary expenses and requisite fee to the IRP after the bill is received.

3. Learned Counsel for the Appellant submits that IRP has made only publication and necessary dues shall be paid by the Appellant as and when it is communicated by the IRP.

With these observations, the Appeal is disposed of.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**

ss/nn